

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE SITTING AT CHENNAI

(Under Section 18 (1) read with Section 14 (1) of  
the National Green Tribunal Act 2010)

**APPLICATION No. 214 of 2021 (SZ)**

Senthil Lakshmanan  
S/o. Lakshmanan  
Dasappagoundanpudur,  
Erode District – 638 503

... Applicant

and

1. The District Collector  
Erode District,  
Erode - 638 001  
and others

.. Respondents

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Filed by :



V.B.R. Menon  
Counsel for Applicant  
Mobile ; 9384762930  
E-mail: vbrmenon@gmail.com

Place : Chennai-600078  
Date : 07.10.2021

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE SITTING AT CHENNAI

ORIGINAL APPLICATION NO. 214 of 2021 (NZ)

Senthil Lakshmanan  
S/o. Lakshmanan  
No.54, Gurusamy Naicker Street,  
Dasappagoundanpudur,  
Erode District – 638 503

... Applicant

and

1. The District Collector  
Erode District,  
Collectorate Complex, State Highway 96,  
Opp. District Court, Palayapalayam,  
Erode - 638 001
2. The District Revenue Officer,  
Erode District,  
Collectorate Complex, State Highway 96,  
Opp. District Court, Palayapalayam,  
Erode - 638 001
3. The Joint Chief Controller of Explosives,  
A and D Wing, Block 1 – 8  
Shastri Bhavan,  
No.26, Haddows Road, Nungambakkam,  
Chennai -600 006
4. The Divisional Engineer,  
Highways Department (C&M)  
Sathy Sub-Division,  
New No.182, Old No. 233,  
Highways TB Compound,  
Sathy Main Road,  
Gobichettipalayam – 638 452
5. The Commissioner,  
Sathyamangalam Municipality,  
Mysore Trunk Road,  
Rangasamuthuram,  
Sathyamangalam – 638 402
6. The Chairman,  
Tamilnadu Pollution Control Board (TNPCB),  
No.76, Mount Salai, Guindy,  
Chennai - 600 032

*L. Senthil*

7. The Regional Director,  
Regional Directorate (South)  
Central Pollution Control Board (CPCB),  
2<sup>nd</sup> Floor, No.77-A, South Avenue Road,  
Ambattur Industrial Estate, Chennai - 600 058

8. The Divisional Retail Head  
Indian Oil Corporation Limited.,  
Coimbatore Divisional Office  
Indian Oil Bhavan,  
8/1079, Avinashi Road,  
Coimbatore – 641 018

... Respondents.

**ADDITIONAL AFFIDAVIT FILED BY THE APPLICANT**

I, Senthil Lakshmanan, S/o. Lakshmanan, aged about 46 Years, residing at No.54, Gurusamy Naicker Street, Dasappagoundanpudur, Erode District – 638 503, do hereby solemnly affirm and declare as under :

1. That I am the Applicant in the above titled Application and I am conversant with the facts and circumstances of the case and competent to swear this Affidavit.

2. The above Original Application No. 214 of 2021 (SZ) has been filed seeking to permanently injunct the 8<sup>th</sup> Respondent from commissioning and operating the proposed New Road-side Petroleum Retail Outlet on MDR 679, Sathy periyakoduveri to Kadambur Road in Survey No. 83 / 3A – 3B, Malayadipudur (Komarapalayam) Village, Sathyamangalam Taluk, Erode District, in gross violation to (i) the Siting Criteria notified by the Central Pollution Control Board (CPCB) in Clause “H” of the Office Memorandum No. B-13011/1/2019-20/AQM/10802-10847 dated 07.01.2020 and the addendum dated 16.08.2021 prescribing a minimum distance of 50 M of the proposed site from Residential areas and Water bodies , (ii) the mandatory provisions of G.O.(Ms) No. 79 of 2017 dated 04.05.2017 and (iii) the mandatory norms prescribed under Circular No. 12-2009 issued by the Indian Road Congress.

3. When the above matter came up for admission today (07.10.2021) , the Counsel for the 8<sup>th</sup> Respondent made a false statement , as usual, that no construction works have commenced at the above site for constructing and commissioning of the proposed Petroleum Retail Outlet. The following facts shall reveal the mischief in the above submission and the true status of the project.

*L. Senthil*

4. It is true that no construction and erection works have commenced at the proposed site . However, prior site approval permitting construction and erection works under Rule 131 of the Petroleum Rules, 2002 has already been obtained by the 8<sup>th</sup> Respondent from the 3<sup>rd</sup> Respondent .

5. A copy of the Affidavit filed by the Trichy City Corporation in OA No. 176 of 2020 (SZ) is submitted herewith to show that even the commissioning of the Outlet has been completed by the same 8<sup>th</sup> Respondent without obtaining permissions for site development and construction works from the Corporation Authorities against which a charge sheet has been filed against 8<sup>th</sup> Respondent in the Criminal Court at Trichy.

6. The No Objection Certificates from the various Authorities are required only for obtaining final licence under Form XIV from the 3<sup>rd</sup> Respondent under Rule 141 of Petroleum Rules, 2002 , after construction and erection works are completed and the Petroleum Outlet is ready for commissioning.

7. The 8<sup>th</sup> Respondent has already submitted applications for No Objection Certificates and consents from the following Authorities which shows that the 8<sup>th</sup> Respondent has made all the preparations for applying for final explosive licence from the 3<sup>rd</sup> Respondent and for erecting and commissioning the Petroleum Retail Outlet at the proposed site .

- (i) Prior Site Approval for construction and erection is learned to have been issued by the 3<sup>rd</sup> Respondent . A sample copy of the prior site approval under Rule 131 of Petroleum Rules, 2002 is submitted herein to show the scope and conditions prescribed therein by the 3<sup>rd</sup> Respondent for issuing Final explosive licence in Form No. XIV.
- (ii) Fire licence is also learned to have been issued by the District Fire Officer.
- (iii) NOC has been issued by the Police Authorities .
- (iv) Application submitted for NOC by the 8<sup>th</sup> Respondent to the 4<sup>th</sup> Respondent is under process .
- (v) Application has been submitted for NOC on 31.07.2021 by the 8<sup>th</sup> Respondent to the 1<sup>st</sup> Respondent and weather NOC has been issued by the 1<sup>st</sup> Respondent is not known to the Applicant as no local enquiry has been conducted till date as per Rule 144 (5) of the

Petroleum Rules, 2002. The 1<sup>st</sup> Respondent alone can confirm the present status of the Application for NOC.

8. In a similar case in OA No. 146 of 2021 (SZ) , the same Counsel for the 8<sup>th</sup> Respondent raised similar objections against admitting the case by stating that no preliminary works have been done and the NOC is pending . However, he had suppressed the fact that the Respondent OMC therein had already obtained the prior site approval from the 3<sup>rd</sup> Respondent and the District Fire Officer and had taken the necessary steps for establishing the Retail Outlet by the Respondent OMC therein. The Applicant therein had exposed the above fraudulent submissions by submitting relevant documents along with the Rejoinder Affidavit filed in the above OA No. 146 of 2021 (SZ) . The Applicant has also sought initiation of perjury proceedings against the Respondent OMC for making such false submissions through the same Counsel representing 8<sup>th</sup> Respondent herein.

9. ***The 8<sup>th</sup> Respondent has suppressed the vital fact*** that he had applied and obtained Prior approval for Site development and construction of the Petroleum outlet at the proposed site which is the 1<sup>st</sup> step in establishing the new outlet . **Suppression and non-disclosure of this vital fact shall disentitle the 8<sup>th</sup> Respondent from making any further submissions in support of his case.** After having taken and completed the above 1<sup>st</sup> important step and applied for NOC from the 1<sup>st</sup> Respondent and other authorizes , the claim by the 8<sup>th</sup> Respondent that the proposal is at the nascent stage shall be liable to be outrightly rejected as preposterous and mischievous .

10. Regarding the serious concern expressed by the Counsel for the 8<sup>th</sup> Respondent about the wastage of judicial time in adjudicating the present dispute, it is the case of ***a devil preaching scriptures*** . While his anxiety to avoid a detailed scrutiny of the case on merits by this Hon'ble Court is understandable, making unsubstantiated statements about the maintainability of the present Application shall be deplorable .

11. The statements of the 8<sup>th</sup> Respondent that this Application is premature and is without any cause of action shall expose his ignorance of law in this regard. Definition of “ substantial question relating to environment “ under Sec 2(m) of NGT Act, 2019 shall include an action which is likely to cause environmental consequences . Hence, the present Application, challenging

establishment of the proposed outlet, shall be maintainable as the actions already taken by the 8<sup>th</sup> Respondent towards establishment of the Petroleum outlet shall result in certain environmental consequences to the surrounding areas in which the Applicant resides.

12. Moreover, obtaining of the prior approvals for site development and construction activities from the 3<sup>rd</sup> Respondent and subsequent actions taken to obtain NOCs from the various authorities shall constitute affirmative actions on the part of the 8<sup>th</sup> Respondent, which by any stretch of imagination can not be treated as non-consequential or premature.

13. Undoubtedly, operation of the new petroleum outlet at the proposed site shall have disastrous environmental consequences on the people residing in the surrounding areas, including the Applicant, and to the water body situated within the prohibited distance of 50 M. from the proposed site.

14. Unfortunately the public, including the Applicant, come to know about issuance of the necessary No Objection Certificates, approvals and consents by the Authorities only after the Petroleum Retail Outlets start commencement of operations as copies of which need to be obtained by submitting RTI applications which are time consuming. Hence, it is just and necessary that this Hon'ble Tribunal calls for the true status of the project from the respective Authorities, individually, who have been arrayed as Respondents in the present case. Otherwise, the aggrieved persons may not be able to obtain timely justice as the Oil Marketing Companies commission the new Retail Outlets and start polluting the environment much before anybody can approach this Hon'ble Tribunal.

15. The pending case of OA No. 176 of 2020 (SZ) is a classic case of the same 8<sup>th</sup> Respondent continuing the operation of a Retail Outlet in Trichy for more than a year in gross violation to CPCB norms and all other statutory provisions. Only to avoid repetition of the same, the present Original Application has been filed well in advance without waiting for obtaining the copies of NOC, Approvals and consents from the respective Authorities through filing of separate RTI Applications.

16. The averments made in the Original Application No. 214 (SZ) of 2021 may be read as a part and parcel of this Additional Affidavit for better appreciation of the facts of the case.

It is therefore prayed that this Hon'ble Court may be pleased to admit the above Original Application No. 214 of 2021 (SZ) and reject the objections raised by the 8<sup>th</sup> Respondent regarding the maintainability of the Application on the ground that the objections have been made through suppression of material facts and are devoid of any merit and allow the above Original Application as prayed for and thus render justice .



**BEFORE ME**

Solemnly affirmed at Sathyamangalam  
on this the 07<sup>th</sup> Day of October, 2021  
and signed his name in my presence.



N. NAVEEN KUMAR, B.Com., B.L.,  
Enrol No. MS.1841/2015  
ADVOCATE  
NO.1, Ajeeth Arcade, SATHYAMANGALAM-2.  
Cell: 9095774337

**ADVOCATE :::: SATHYAMANGALAM**

# ANNEXURE - 1

7

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE SITTING AT CHENNAI

(Under Rule 16(1) of National Green Tribunal (Practice and  
procedure) Rules 2011 )

### APPLICATION No. 176 of 2020

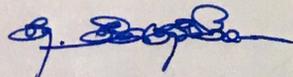
V.B.R Menon ,  
Advocate,  
Flat No: 4B, Brook Dale Apartments,  
No:12, P.T.Rajan Salai,  
K.K.Nagar, Chennai - 600078.

...Applicant.

And

1. The Commissioner of Police,  
Trichy City Police Office,  
Pudukkottai Main Road,  
Subramaniapuram,  
Tiruchirapalli - 620020.
2. Joint Chief Environment Engineer  
Tamilnadu pollution Control Board,  
No.25, Developed Plots, Thuvakudy,  
Trichy - 620015.
3. The Joint Chief Controller of Explosives,  
A and D Wing, Block 1-8,  
2nd Floor, Shastri Bhavan,  
No.26, Haddows Road, Ningambakkam,  
Chennai - 600006.
4. The Commissioner  
Trichy City Municipal Corporation,  
No.58, Bharathidasan Salai,  
Tiruchirapalli - 620001.
5. The District Collector,  
Trichy District,  
District Collector Office,  
Raja Colony,  
Tiruchirapalli - 620001.
6. Ms/ Indian Oil Corporation Ltd,  
Rep.by The Divisional Manager,  
3rd Floor, No.B35, Shastri Road,  
Thillai Nagar,  
Trichy - 620018.

... Respondents.



COMMISSIONER  
Tiruchirappalli City Corporation

**COUNTER STATEMENT OF 4<sup>TH</sup> RESPONDENT**

I, S.Sivasubramanian , S/o.SubbiahPillai , Hindu, aged about 56 years, working as Commissioner, Tiruchirappalli City Municipal Corporation , Tiruchirappalli District, Trichy now temporarily come down to Chennai, do hereby solemnly affirm and sincerely state as follows:-

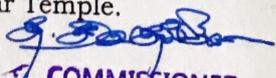
1. All the averments as stated in the application denied as false except those are specifically admitted hereunder .

2. The Application filed by the applicant is not maintainable as against the 4<sup>th</sup> respondent, since no cause for action was arisen as against the 4<sup>th</sup> respondent as per the averments as stated in the application.

3. The Application filed by the Applicant is liable to be dismissed as against the 4<sup>th</sup> respondent , since the allegation is only against the other respondents in the application , except the 4<sup>th</sup> respondent.

4. The Applicant filed this application to stall the operation of new road side petroleum retail outlet at Survey No. 2470 , ward B, block 38, Thimmarayasamudhiram Village , Amma Mandapam, Srirangam , Trichy, for the reason that several residential building and commercial buildings and in violation to the criteria prescribed by the Central Pollution Control Board (CPCB) , in clause "H" of the office memorandum No. B/13011/1/2019-20/AQM/10802-10847 dated 07.01.2020 and the norms prescribed under the circular No. 12-2009 by the Indian Road Congress , maintained for the Road Norms .

5. The 4<sup>th</sup> respondent submit on 04.08.2020, by the proceedings in Na.Ka.No. F1/3596/2020(Sri) dated 04.08.2020, in pursuant of the compliant given by a person namely J.Sakthi , to the Joint Commissioner of Srirangam Aranganathar Temple , to take appropriate steps for making an application for establishing petrol outlet, since the land in Survey No. 2470 , ward B , block 38, Thimmarayasamudhiram Village , Amma Mandapam, Srirangam , Trichy, belongs to Srirangam Aranganathar Temple.

  
**COMMISSIONER**  
 Tiruchirappalli City Corporation

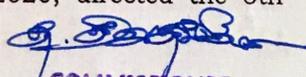
...3...

6. The 4<sup>th</sup> respondent submit that in pursuant of the proceedings in Na.Ka.No. F1/3596/2020(Sri) dated 04.08.2020, the Joint Commissioner Srirangam Aranganathar Temple, in the proceedings in Na.ka.No. 3408/1426/C3/ dated 07.08.2020, had send a communication to the 4<sup>th</sup> respondent office , received on 12.08.2020, replied that as per the proceedings of the Principal Secretary / Commissioner of HR&CE, in the proceedings in Na.Ka.No.48373/2018/R3 dated 29.11.2019, permission was given to the 6<sup>th</sup> respondent on rental basis in Survey No. 2470 , ward B , block 38, Thimmarayasamudhiram Village , Amma Mandapam, Srirangam , Trichy, belongs to Srirangam Aranganathar Temple, further no such proceedings was issued by the assistant commissioner Sreerangam Zone Trichy Corporation dated 06.05.2020, as if referred in serial No. 2 in the proceedings in Na.ka.No. 3408/1426/C3/ dated 07.08.2020.

7. The 4<sup>th</sup> respondent submit that the copy of the proceedings in Na.ka.No. 3408/1426/C3/ dated 07.08.2020 also communicated to the branch manager 6<sup>th</sup> respondent Trichy by the Joint Commissioner of Srirangam Aranganathar Temple, HR&CE and also directed the manager 6<sup>th</sup> respondent Trichy , to get appropriate planning permission and building permission from the Trichy Corporation and to proceed further with the construction by 6<sup>th</sup> respondent Trichy .

8. The 4<sup>th</sup> respondent submit that the 6<sup>th</sup> respondent did not adhere with the Order of Joint Commissioner of Srirangam Aranganathar Temple, HR&CE dated 07.08.2020, and also did not adhere the provisions of Tamil Nadu Town and Country Planning Act 1971 for obtaining planning permission and building permission under the provisions of Coimbatore City Municipal City Corporation Act 1981, which is applicable to Trichy City Municipal Corporation Act 1994, as per Section 8.

9. The 4<sup>th</sup> respondent submit that in such circumstances the Trichy Corporation by the proceedings in Na.Ka.No.F1/3596/2020 (Sri) dated 18.08.2020, directed the 6<sup>th</sup>

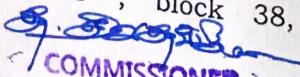
  
 COMMISSIONER  
 Tiruchirappalli City Corporation

respondent to obtain appropriated building permission and planning permission as per law.

10. The 4<sup>th</sup> respondent submit that in spite of communication in Na.Ka.No.F1/3596/2020 (Sri) dated 18.08.2020, the 6<sup>th</sup> respondent did not obtain any building permission and planning permission as per law for proceeding with the construction works for petroleum outlet in Survey No. 2470 , ward B , block 38, Thimmarayasamudhiram Village , Amma Mandapam, Srirangam , Trichy, and in such circumstances action was taken under Section 296(1) and (2) of Coimbatore City Municipal City Corporation Act 1981 by an order dated 20.08.2020 in the proceedings in F1/3705/20 to the Joint Commissioner of Srirangam Aranganathar Temple, HR&CE Trichy and bank manager Indian oil Corporation, owner of the land in Survey No. 2470 , ward B , block 38, Thimmarayasamudhiram Village , Amma Mandapam, Srirangam , Trichy and the rental agreement holder respectively .

11. The 4<sup>th</sup> respondent submit that in spite of the proceedings in in F1/3705/20 dated 20.08.2020, the 6<sup>th</sup> respondent proceeded with the construction unauthorized in Survey No. 2470 , ward B , block 38, Thimmarayasamudhiram Village , Amma Mandapam, Srirangam , Trichy, hence Stop work notice was issued by the Trichy Corporation in the proceedings in Na.Ka.No.F1/3705/2020 dated 27.08.2020 to the Joint Commissioner of Srirangam Aranganathar Temple, HR&CE Trichy and bank manager Indian oil Corporation, owner of the land in Survey No. 2470 , ward B , block 38, Thimmarayasamudhiram Village , Amma Mandapam, Srirangam , Trichy and the rental agreement holder respectively .

12. The 4<sup>th</sup> respondent submit that Mr.Senthil Arugumugam claimed as a public activist ( Sata Panchayat Iyakam ), had given a representation to Trichy Corporation dated 28.08.2020, reached the main Trichy Corporation office on 31.08.2020, and the same was forwarded to Srirangam Zone Corporation Office on 01.09.2020, requesting the corporation to forbid the construction of the Petrol Bank in the Survey No. 2470 , ward B , block 38,

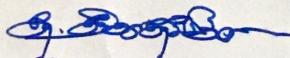
  
COMMISSIONER  
Trichirappalli City Corporation

Thimmarayasamudhiram Village , Amma Mandapam, Srirangam , Trichy and request the Trichy Corporation to stop the construction of the petrol out let immediately .

13. The 4<sup>th</sup> respondent submit the 6<sup>th</sup> respondent had made an application for building permission and planning permission on 03.09.2020 with Trichy Corporation without paying necessary fees for building permission and planning permission and also did not submit the necessary document along with the building and planning application to proceed further by the Trichy Corporation , and in such circumstances the Trichy Corporation by the proceedings in Na.Ka.No.3911/2020/F1(Sri) dated 09.09.2020 rejected the building permission and planning permission as requested by the 6<sup>th</sup> respondent and communicated the same to the 6<sup>th</sup> respondent on 23.09.2020, further as per law the building permission and planning permission must be submitted by the owner of the land (i.e) the Joint Commissioner of Srirangam Aranganathar Temple, HR&CE Trichy, in respect of the Survey No. 2470 , ward B , block 38, Thimmarayasamudhiram Village , Amma Mandapam, Srirangam , Trichy and the 6<sup>th</sup> respondent is only a rental agreement holder, hence cannot entitled to submit the building permission and planning permission as per law.

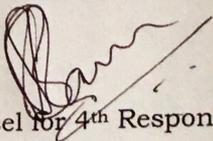
14. The 4<sup>th</sup> respondent submit that in continuance of the earlier proceedings in Na.Ka.No.F1/3705/2020 dated 27.08.2020, final order in the proceedings in Na.Ka.No.F1/3705/2020 dated 14.09.2020, directing the Joint Commissioner of Srirangam Aranganathar Temple, HR&CE Trichy and bank manager Indian oil Corporation, owner of the land in Survey No. 2470 , ward B , block 38, Thimmarayasamudhiram Village, Amma Mandapam, Srirangam, Trichy and the rental agreement holder respectively to remove the unauthorized construction within 7 days , failing which appropriate criminal prosecution initiated under the provisions the Coimbatore City Municipal City Corporation Act 1981, which is applicable to Trichy City Municipal Corporation Act 1994, as per Section 8.

15. The 4<sup>th</sup> respondent submit that in the meantime the applicant filed the present application before this Hon'ble tribunal

  
**COMMISSIONER**  
 Tiruchirappalli City Corporation

on 16.09.2020, further in continuance of the final Order in the proceedings in Na.Ka.No.F1/3705/2020 dated 14.09.2020, necessary charge sheet was filed before the Competent Judicial Magistrate Srirangam Trichy on 25.09.2020 under Section 447 of Coimbatore City Municipal City Corporation Act 1981, which is applicable to Trichy City Municipal Corporation Act 1994, as per Section 8, and the same was pending before the Judicial Magistrate Srirangam Trichy.

It is therefore prayed that this Hon'ble Forum maybe please to dismiss the application as against the 4<sup>th</sup> respondent and thus render justice.

  
Counsel for 4<sup>th</sup> Respondent

### **Verification**

I, the 4<sup>th</sup> respondent do hereby declare that the facts stated above are all true and correct to the best of my knowledge, belief and information and I signed this at Chennai on this the 12 day of October, 2020.

  
**Commissioner**  
Tiruchappuram Corporation

**BEFORE THE NATIONAL  
GREEN TRIBUNAL SITTING  
AT CHENNAI.**

**Application No. 176 of 2020**

**COUNTER STATEMENT OF  
4<sup>th</sup> RESPONDENT**

**M/S. S.SAJI BINO**  
MS. No.2051/2001

STANDING COUNSEL FOR TRICHY CORPORATION  
COUNSEL FOR RESPONDENT No.4  
9443555752  
sajibinoadv@gmail.com

## ANNEXURE - 2

Annexure - I 1/3



भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce &amp; Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)

Petroleum &amp; Explosives Safety Organisation (PESO)

A और D - विंग, ब्लॉक 1-8, दूसरा तल, शास्त्री भवन, 26 हड्डोउस रोड, नुंगम्बक्कम  
चेन्नै- 600006A & D - Wing, Block 1-8, IInd Floor, Shastrri Bhavan, 26 Haddous Road, Nungambakkam,  
Chennai - 600006

E-mail : jtccechennai@explosives.gov.in

Phone/Fax No : 044 -

28287118, 28281023, 28281041, 28287119/28284848

पुर्व अनुमोदन संख्या /Prior Approval No :  
A/P/SC/TN/14/10846 (P499271)

दिनांक /Dated : 23/02/2021

सेवा में  
/To,M/s. M/s. Hindustan Petroleum Corporation Limited,  
Petro Bhavan, 2nd Floor, No.82, T.T.K.Road, Alwarpet,  
Chennai,  
Taluka: Chennai,  
District: CHENNAI  
State: Tamil Nadu  
PIN: 600018विषय /Sub : Survey No, 437/3B, 438/5, 438/1, 438/5 PART, T.s.No.17/1, 18/1, 20, 22/2, 23, 24 & 25 of  
Velachery Village, Velachery Taluk, Chennai District., Velachery, , Taluka: Velachery,  
District: CHENNAI, State: Tamil Nadu, PIN: 600042 में प्रस्तावित पेट्रोलियम वर्ग A,B Retail Outlet ।  
Proposed Petroleum Class A,B Retail Outlet at Survey No, 437/3B, 438/5, 438/1, 438/5 PART,  
T.s.No.17/1, 18/1, 20, 22/2, 23, 24 & 25 of Velachery Village, Velachery Taluk, Chennai  
District., Velachery, , Taluka: Velachery, District: CHENNAI, State: Tamil Nadu, PIN: 600042महोदय  
/Sir(s),कृपया आपके उपर्युक्त विषय से संबंधित पत्र संख्या OIN746712 दिनांक 18/02/2021 का संदर्भ ग्रहण करें।  
Please refer to your letter No. OIN746712 dated 18/02/2021 on the subject.संदर्भित पत्र के साथ अग्रेषित उपर्युक्तन अधिष्ठापन का साइट (स्थल)/ले-आउट, आदि दर्शाता Drawing(s) nos.  
HPC/CHRRO/117/2020 dated 04/02/2021 को अनुमोदित किया जाता है तथा प्रत्येक आरेखण की एक प्रति  
विधिवत पृष्ठांकित कर लौटाई जा रही है।The Drawing(s) nos. HPC/CHRRO/117/2020 dated 04/02/2021, showing the  
site/layout/construction details forwarded with your letter under reference is approved and a  
copy(of each) of the same is returned herewith duly signed in token of approval.

## Conditions of the Approval:-

You are advised to upload legible copies of drawings signed by applicant at the time of  
Grant or submit four copies of drawings in this office.  
You are advised to install only CCOE, Nagpur approved facilities in the proposed  
premises.डा. ए. शेख हुसैन आई.पी.ई.एच.एस.  
Dr. A SHEIK HUSSAIN I.P.E.S.S

विस्फोटक विस्फोटक

Controller of Explosives

पी.ई.एस.ओ, भारत सरकार, / P.E.S.O. Govt. of India

दक्षिण मण्डल, चेन्नै-8, South Circle, Chennai-8.

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You are advised to submit copy of NOC issued by local authority as per Rule 144, The Petroleum Rules, 2002 as amended by (Amendment) Rules, 2018.

अनुमोदित प्लान के अनुसार निर्माण होने के पश्चात पेट्रोलियम नियम 2002 के अंतर्गत प्ररूप XIV में अनुज्ञप्ति जारी करने हेतु, कृपया निम्नलिखित दस्तावेज इस कार्यालय को प्रेषित करें।

On completion of the construction as shown in the approved plan please forward the following documents for grant of licence in Form XIV of the Petroleum Rules, 2002.

1. प्ररूप IX (संलग्न) में विधिवत भरा हुआ एवं हस्ताक्षरित आवेदन।  
Form IX (enclosed) duly filled in and signed.
2. पेट्रोलियम नियम 2002 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से 10050/- (प्रति वर्ष- अधिकतम 10 वर्ष तक) का लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।  
A license fee of Rs. 10050/- (per year - maximum upto 10 years) to be submitted online through e-payment facility available on online application portal under petroleum Rules, 2002.
3. अनुमोदित आरेखण की तीन प्रतियाँ।  
Three copies of the approved drawings.
4. मुख्य विस्फोटक नियंत्रक, नागपुर द्वारा अनुमोदित सक्षम व्यक्ति द्वारा जारी पेट्रोलियम नियम 2002 (संलग्न) के अंतर्गत नियम 130 और 126 में आवश्यक सेफ्टी और टैंक टेस्ट प्रमाण-पत्र जो कि संगठन की वेबसाइट <http://peso.gov.in> पर "सक्षम व्यक्ति" ऑनलाइन मॉड्यूल के माध्यम से बनाया गया हो।  
Safety and Test Certificate as required under rule 130 and 126 of the Petroleum Rules, 2002 (enclosed) issued by Competent person approved by CCE, Nagpur and generated through On-line Competent Person Module available at <http://Peso.gov.in>
5. जिला प्राधिकारी से प्राप्त 'अनापत्ति प्रमाण-पत्र' की मूल प्रति तथा उनके द्वारा विधिवत हस्ताक्षरित एवं कार्यालय की मोहर लगा हुआ साईट प्लान।  
Original copy of 'No Objection Certificate' from the District Authority together with site plan duly endorsed by him with his office seal thereon.
6. इस कार्यालय से होनेवाले पत्राचार पर हस्ताक्षर करने के लिए अधिकृत व्यक्ति(यों) के नमूना हस्ताक्षर।  
Specimen signature(s) of the person(s) authorised to sign the correspondence addressed to this office.
7. अनुमोदित प्लान के अनुसार कार्य के पूर्णता की पुष्टि।  
A confirmation to the effect that all work as per approved drawings has been fully completed by you in all respects.
8. विभिन्न कोणों से लिए गए पेट्रोल पम्प के रंगीन फोटोग्राफ का एक सेट।  
One set of colour photographs of the petrol pump taken from different angles.

जी.एस.आर. 519(ई) दिनांक 05/06/2000 द्वारा भारत सरकार, पेट्रोलियम तथा प्राकृतिक गैस मंत्रालय द्वारा अधिसूचित आदेश 2000 के 'सॉल्वेंट, रैफिनेट तथा स्लॉप (अधिग्रहण, बिक्री, भंडारण और ऑटोमोबाइल में उपयोग की रोकथाम) आवश्यकता/प्रावधान का कृपया पालन करें।

Please follow the requirement/provision of "Solvent, Raffinate and Slop (Acquisition, Sale, Storage & Prevention of use in Automobiles)" Order 2000 notified by Government of India, Ministry of Petroleum and Natural Gas vide G.S.R. 519(E) dated 05/06/2000.

कृपया भविष्य में अपने सभी पत्राचार में इस कार्यालय की फ़ाइल संख्या **A/P/SC/TN/14/10846 (P499271)** का संदर्भ दे।

Please quote this office file No. **A/P/SC/TN/14/10846 (P499271)** in all your future correspondences.

अगर भी, यह अनुमोदन/अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य विधियों से छूट नहीं देती है।

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

ISSUED UNDER  
RTI ACT

Dr. A. SHAIKH HUSSAIN I.P.E.S.S

Dr. A. SHAIKH HUSSAIN I.P.E.S.S  
Consumer of Explosives  
Government of India  
South Circle, Chennai.

भवदीय /Yours faithfully,

((मनमीत सिंह मन्हास)  
(Manmeet Singh Manhas))  
उप विस्फोटक नियंत्रक  
Dy. Controller of Explosives  
कृते संयुक्त मुख्य विस्फोटक नियंत्रक  
For Jt. Chief Controller of Explosives  
चेन्नै/Chennai

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)  
(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)  
**Note:-This is system generated document does not require signature.**

*Manmeet Singh Manhas*  
ISSUED UNDER  
RTI ACT

डा. ए. शेख हुसैन आई.पी.ई.एस.एफ.  
Dr. A SHEKH HUSSAIN I.P.E.S.S  
उप नियंत्रक विस्फोटक  
Dy. Controller of Explosives  
पी.ई.एस.ओ., भारत सरकार, / P.E.S.O. Govt. of India  
दक्षिण मण्डल, चेन्नै-6 / South Circle, Chennai.

*H.C.P.Nos.565 & 589 of 2020*

**H.C.P.Nos.565 & 589 of 2020**

**N.KIRUBAKARAN, J.**

**and**

**P.VELMURUGAN, J.**

(Order of the Court was made by **N.KIRUBAKARAN,J.**)

The matter relates to fabrication of No Objection Certificates issued by the Commissioner of Police and other authorities for the purpose of getting license to petroleum and gas outlets from the appropriate companies and the detenu is also one of the persons who was involved in the fabrication of No Objection Certificates. Therefore, this Court has directed the learned Additional Public Prosecutor to find out as to how many persons have used fake No Objection Certificates for obtaining license to their petroleum and gas outlets.

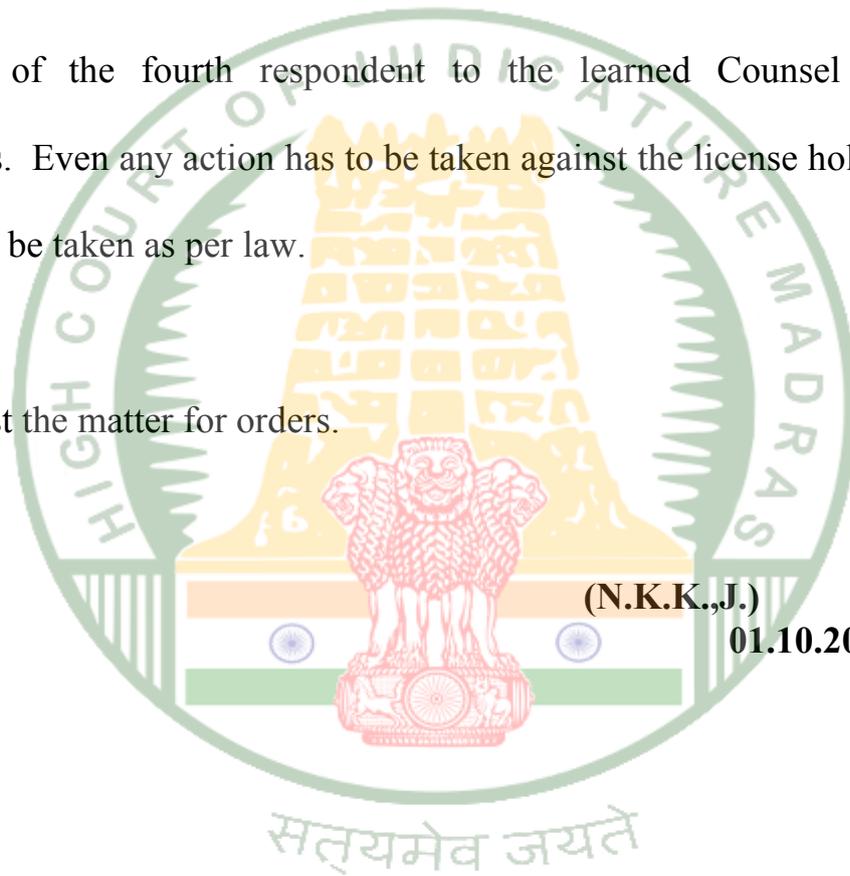
2.The learned Additional Public Prosecutor submitted that so far licenses to 91 Petroleum and gas outlets have been issued with fake No Objection Certificates. Mr.G.Karthikeyan, learned Assistant Solicitor General appearing for Central Government submitted that report of the fourth respondent will be filed before this Court by way of circulation. However, Mr.Salim, learned Standing Counsel for the respondents 10, 11

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and 12 submitted that only after furnishing the details of the fake No Objection Certificates and the persons involving in the fabrication of No Objection Certificate, action can be taken against the license holders. Therefore, the learned Additional Public Prosecutor is directed to circulate the report of the fourth respondent to the learned Counsel for the respondents. Even any action has to be taken against the license holders, the same has to be taken as per law.

3.Post the matter for orders.

ay



(N.K.K.,J.) (P.V.,J.)  
01.10.2020

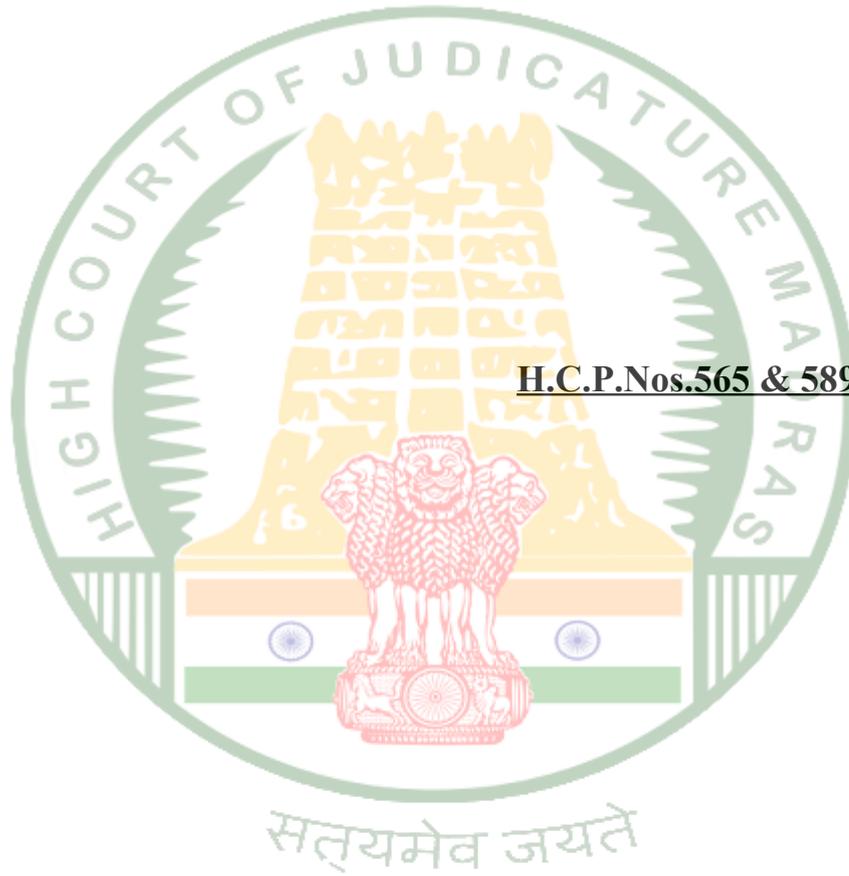
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**N.KIRUBAKARAN, J.**  
**and**

*H.C.P.Nos.565 & 589 of 2020*

**P.VELMURUGAN, J.**

*ay*



**H.C.P.Nos.565 & 589 of 2020**

**WEB COPY**

**Dated:01.10.2020**

**Matter Listed on (08.10.2021)**

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL SOUTHERN ZONE  
SITTING AT CHENNAI**

**Original Application No. 214 of 2021 (SZ)**

Senthil Lakshmanan  
S/o. Lakshmanan  
No.54, Gurusamy Naicker Street,  
Dasappagoundanpudur,  
Erode District – 638 503 ...Applicant

**And**

The District Collector  
Erode District  
Collectorate Complex,  
State Highway 96  
Opp. District Court,  
Palayapalayam,  
Erode - 638 001 ... Respondents  
and 7 others

**ADDITIONAL AFFIDAVIT**

**V.B.R Menon, B.E, MBA(IIMA), LLB,  
(Ms – 23 / 2012)  
Counsel for the Applicant  
Ph: 9384762930**